

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4968/2009

(From the judgment and order dated 17/03/2009 in CRLA No. 815/2001  
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

YOMESHBHAI PRANSHANKAR BHATT

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(With appln(s) for suspension of sentence and bail)

Date: 09/11/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s)

Mr. D.N. Ray, adv.  
Mr. Lokesh K. Choudhary, Adv.  
Mrs. Sumita Ray, Adv.

For Respondent(s)

Ms. Jesal, Adv.  
Ms. Hemantika Wahi, Adv.  
Mr. Somanath Padhan, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Leave granted.  
Hearing of the appeal is expedited.

(S. Thapar)  
PS to Registrar

(Vijay Dhawan)  
Court Master